

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/402/2012/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001

Date: **20/02/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Usmansab S/o. Aminsab Nalathwad, Second
Division Assistant, Taluk Panchayath, Badami,
Bagalkot District (Presently working at Taluk
Panchayath, Bagalkot) – Reg.

Ref:- 1) Govt. Order No. ಗ್ರಾಅಪ 255 ಕೆಎಸ್ಎಸ್ 2012, Bengaluru
dated 1/10/2012.

2) Nomination order No.LOK/INQ/14-A/402/2012,
Bengaluru dated 10/10/2012 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 19/02/2021 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 1/10/2012 initiated the disciplinary proceedings against Sri Usmansab S/o. Aminsab Nalathwad, Second Division Assistant, Taluk Panchayath, Badami, Bagalkot District (Presently working at Taluk Panchayath, Bagalkot) (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/402/2012, Bengaluru dated 10/10/2012 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of

Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again as per Order No.UPLOK-1/DE/2016 dated 3/6/2016, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Usmansab S/o. Aminsab Nalathwad, Second Division Assistant, Taluk Panchayath, Badami, Bagalkot District (Presently working at Taluk Panchayath, Bagalkot) was tried for the following charge:-

“That, you Sri Usaman Sab S/o. Aminsab, while working as Second Division Assistant at Badami Taluk Panchayath Office in Bagalkot District, the Complainant namely Sri Tulasigereppa Hanamappa Mokashi, President of Sree Ram Development and Village Protection Committee, R/o. Katageri in Badami Taluk approached you for release of third installment amount sanctioned for the construction of houses to 30 beneficiaries who were selected under Navagrama Vasathi Yojane for the year 2001 and then you asked the Complainant for bribe of Rs.500/- for each beneficiaries and on 07/07/2010, took bribe of Rs.8,500/- from the Complainant for 17 beneficiaries of the above said scheme, failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held

that the Disciplinary Authority has proved above charge against DGO Sri Usmansab S/o. Aminsab Nalathwad, Second Division Assistant, Taluk Panchayath, Badami, Bagalkot District (Presently working at Taluk Panchayath, Bagalkot).

5. On re-consideration of inquiry report and totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2021.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Usmansab S/o. Aminsab Nalathwad, Second Division Assistant, Taluk Panchayath, Badami, Bagalkot District (Presently working at Taluk Panchayath, Bagalkot) and as the DGO is retiring on 31/7/2021, it is hereby recommended to the Government for imposing penalty of permanently withholding 25% of pension payable to DGO Sri Usmansab S/o. Aminsab Nalathwad.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.



(JUSTICE B.S.PATIL)

Upalokayukta-1,
State of Karnataka,
Bengaluru

